

others who want to speak. Please resume your seats. Now, we cannot go to any other subject matter.

...(Interruptions)

MR. DEPUTY SPEAKER : It was decided in the Business Advisory Committee that the hawala issue would be taken up at 2.00 P.M. Those who have given their names and those who are interested will be given an opportunity to speak.

...(Interruptions)

MR. DEPUTY SPEAKER : I think, you have got the earlier opportunities. You go back to your seats and make your suggestions. Then, reply will be given. Let us proceed with the scheduled business.

...(Interruptions)

MR. DEPUTY SPEAKER : Let us first take up the Papers to be laid on the Table.

...(Interruptions)

MR. DEPUTY SPEAKER : The leaders of the parties will have to pacify the hon. Members and request them to take their seats.

...(Interruptions)

SHRI DEVENDRA PRASAD YADAV : Mr. Deputy Speaker, Sir.....(Interruptions)

MR. DEPUTY SPEAKER : One minute please. I have given opportunity to Shri Devendra Prasad Yadav to speak. I shall give you the opportunity afterwards, Mr. Yadav.

Let us first take up the papers to be laid on the Table.

...(Interruptions)

14.16 hrs.

#### PAPERS LAID ON THE TABLE

**Report of the Comptroller and Auditor - General of India - Union Government (No. 18 of 1995) (Commercial) - Hotel Corporation of India Ltd., and Annual Report and Review on the working of National Airport Authority for 1994-95 and statement showing reasons for delay in laying the papers.**

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GULAM NABI AZAD) : Sir, I beg to lay on the Table :

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, - Union Government (No. 18 of 1995) - (Commercial) - Hotel Corporation of India Limited under article 151(1) of the Constitution.

[Placed in Library See No. LT 9285/96]

(2)(i) A copy of the Annual Report (Hindi and English versions) of the National Airport Authority for the year 1994-95, alongwith Audited Accounts, under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Airports Authority for the year 1994-95.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT 9286/96]

**Annual Report and Review of the working of Hindustan Insecticides Ltd., New Delhi for 1994-95 and statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : Sir, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 :-

(a)(i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 9287/96]

(b)(i) Review by the Government of the working of the Hindustan Antibiotic Limited for the year, 1994-95.

(ii) Annual Report of the Hindustan Antibiotics Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above.

[Placed in Library See No. LT 9288/96]

(3) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Insecticides Limited for the year 1994-95 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library See No. LT 9289/96]

**Annual Report of the Comptroller and Auditor General of India - Union Government (No. 17 of 1995)**

**(Commercial) - Food Corporation of India and Annual Report and Review on the working of Food Corporation of India, New Delhi for 1994-95 and reasons for delay in laying these papers etc.**

(1) A copy of the Annual Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (No. 17 of 1995) (Commercial) Food Corporation of India, under article 151(1) of the Constitution.

[Placed in Library See No. LT 9290/96]

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1994-95, alongwith Audited Accounts under sub-sections (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 1994-95.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT 9291/96]

(4) A copy of the Food Corporation of India (Contributory Provident Fund) (2nd Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. EP-41-1/95 in Gazette of India dated the 7th December, 1995 under sub-section (5) of section 45 of the Food Corporation Act, 1964.

[Placed in Library See No. LT 9334/96]

(5) A copy of the Sugar Development Fund (Amendment) Rules 1995 (Hindi and English versions) published in Notification No. G.S.R. 27 (E) in Gazette of India dated the 12th January, 1996 under sub-section(3) of section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library See No. LT 9335/96]

(6) A copy of the Sugar (Price Determination for 1995-96 Production) Order, 1995 (Hindi and English versions) published in Notification No. G.S.R. 731 (E) in Gazette of India dated the 8th November, 1995 under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

[Placed in Library See No. LT 9336/96]

**Central Silk Board (General Provident Fund) (Amendment) Rules, 1995 and Annual Report and Annual Accounts and Review on the working of Central Silk Board, Bangalore for 1994-95, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF

STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri G. Venkat Swamy, I beg to lay on the Table :

(1) A copy of the Central Silk Board (General Provident Fund) (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 57 in Gazette of India dated the 3rd February, 1996, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

[Placed in Library See No. LT 9337/96]

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 1994-95.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT 9338/96]

- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 1994-95.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library See No. LT 9339/96]

- (6)(i) A copy of the following papers (Hindi and English versions) under sub section (i) of section 619A of the Companies Act, 1956 :-
- (a)(i) Review by the Government of the working of the Cotton Corporation of India Limited, Bombay, for the year 1994-95.
- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon

[Placed in Library See No. LT 9340/96]

- (b)(i) Review by the Government of the working of

the National Handloom, Development Corporation Limited, Lucknow, for the year 1994-95.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

(7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library See No. LT 9341/96]

#### **Mineral Concession (Amendment) Rules, 1995**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, or behalf of Shri Giridhar Gomango, I beg to lay on the table :

A copy of the Mineral Concession (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. 634 (E) in Gazette of India dated the 28th August, 1995 under sub-section (1) of Section 18 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library See No. LT 9292/96]

#### **Annual Report and Review on the working of Indian Council of Arbitration, New Delhi, for 1994-95 and statement showing reasons for delay in laying these papers; etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri P. Chidembaram, I beg to lay on the Table :

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 1994-95.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 9342/96]

(3) A copy of the Audit Report (Hindi and English versions) by the General Fund Accounts of the Coffee Board for the year 1994-95.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT 9343/96]

(5) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board, Bangalore, for the period from the 1st January, 1994 to the 31st December, 1994.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT 9344/96]

#### **Annual Report and Review on the working of Dredging Corporation of India Ltd. Visakhapatnam for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : Sir, on behalf of Shri M. Rajasekara Murthy, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of 619 A of the Companies Act, 1956 :

- (a)(i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1994-95.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi for the year 1994-95.
- (ii) Annual Report of the Indian Road Construction Corporation Limited New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 9293/96]

(2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 9294/96]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla for the year, 1994-95.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT 9295/96]

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year, 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1994-95.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT 9296/96]

- (7)(i) A copy of the Annual Report (Hindi and English versions) of the the National Ship Design and Research Centre, Gandhigram, for the year, 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Gandhigram, for the year 1994-95.

[Placed in Library See No. LT 9297/96]

- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Kochi, for the year, 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Dock Labour Board, Kochi, for the year 1994-95.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library See No. LT 9298/96]

- (10)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year, 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 1994-95.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library See No. LT 9299/96]

(12) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :-

- (a)(i) Annual Accounts of the Cochin Port Trust, Cochin, for the year, 1994-95, together with Audit Report thereon.
- (ii) Review by the Government of the Audited Accounts of Cochin Port Trust for the year 1994-95.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library See No. LT 9300/96]

(14) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :-

- (i) G.S.R. 753 (E) published in Gazette of India dated the 17th November, 1995 approving the Paradip Port Employees (Classification, Control and Appeal) Amendment Regulations, 1995.
- (ii) G.S.R. 754 (E) published in Gazette of India dated the 17th November, 1995 approving the Jawaharlal Nehru Port Trust (General Conditions of Service) Regulations, 1995.
- (iii) G.S.R. 755 (E) published in Gazette of India dated the 17th November, 1995 approving the Visakhapatnam Port Trust Employees (General Provident Fund) Amendment Regulations, 1995.
- (iv) G.S.R. 756 (E) published in Gazette of India dated the 17th November, 1995 approving the Tuticorin Port Employees (Leave Travel Concession) Amendment Regulations, 1995.
- (v) G.S.R. 757 (E) published in Gazette of India dated the 17th November, 1995 approving the Mormugao Port Employees (Contributory Provident Fund) Amendment Regulations, 1995.
- (vi) G.S.R. 758 (E) published in Gazette of India dated the 17th November, 1995 approving the Cochin Port Employees' (Recruitment, Seniority & Promotion) Amendment Regulations, 1995.
- (vii) G.S.R. 763 (E) published in Gazette of India dated the 28th November, 1995 approving the Kandla Port Employees (Festival Advance)

Amendment Regulations, 1995.

- (viii) G.S.R. 13 (E) published in Gazette of India dated the 9th January, 1996 approving the Madras Port Trust Employees' (Grant of Conveyance Advances) Amendment Regulations, 1996.
- (ix) G.S.R. 14 (E) published in Gazette of India dated the 9th January, 1996 approving the Madras Port Trust Employees' (Grant of Advances for Festival and Natural Calamities) Amendment Regulations, 1996.
- (x) G.S.R. 15 (E) published in Gazette of India dated the 9th January, 1996 approving the New Mangalore Port Trsut Employees' (Recruitment, Seniority and Promotions) Amendment Regulations, 1996.
- (xi) G.S.R. 16 (E) published in Gazette of India dated the 9th January, 1996 approving the Madras Port Trust Employees' (Appointment Promotion etc.) (Amendment) Regulations, 1996.
- (xii) G.S.R. 17 (E) published in Gazette of India dated the 9th January, 1996 approving the Vishakhapatnam Port Trust Employees' (Festival Advance) Amendment Regulations, 1996.
- (xiii) G.S.R. 88 (E) published in Gazette of India dated the 13th February, 1996 approving the Calcutta Port Trust (Licensing of Stevendores) Amendment Regulations, 1996.
- (xiv) G.S.R. 99 (E) published in Gazette of India dated the 19th February, 1996 approving the Mormugao Port Amendment Regulations, 1994.

[Placed in Library See No. LT 9301/96]

(15) A copy of the Merchant Shipping (Carriage of Cargo) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 811 (E) in Gazette of India dated the 27th December, 1995 under sub-section (3) of section 458 of the Merchant, Shopping Act, 1958

[Placed in Library See No. LT 9302/96]

(16) A copy of the Notification No. S.O. 87(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1996 declaring Ghazipur on National Highway No. 29 in Uttar Pradesh connecting Ballia-Chhapra-Hajipur to terminate near Patna on Highway No. 30 in Bihar to be a National Highway, under section 10 of National Highway Act, 1956.

[Placed in Library See No. LT 9303/96]

- (17)(i) A copy of the Annual Administration Report (Hindi and English Versions) of the Calcutta

Dock Labour Board, Calcutta, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1994-95.

(18) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library See No. LT 9304/96]

- (19)(i) A copy of the Annual Administration Report (Hindi and English Versions) of the Paradip Port Trust, for the year 1994-95.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, for the year 1994-95.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above

[Placed in Library See No. LT 9305/96]

(21) A copy of the Memorandum of Understanding (Hindi and English Version) between the Shipping Corporations of India Limited, and the Ministry of Surface Transport, for the year, 1995-96.

[Placed in Library See No. LT 9306/96]

(22) A copy of the Calcutta Port Rules, 1994 (Hindi and English Versions) published in Notification NO. G.S.R. 523 (E) in Gazette of India dated the 27th June, 1995 under sub-section (2B) of section 6 of the Indian Ports Act, 1908.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

[Placed in Library See No. LT 9307/96]

**Annual Report and Review on the working of the Central Pollution Control Board, Delhi for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PALIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Rajesh Pilot, I beg to lay ON the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi for the year 1994-95 under sub-section (1) of Section 39 of the Water (Prevention and Control of Pollution) Act, 1974.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi for the year 1994-95.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 9345/96]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year, 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 1994-95.

(4) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT 9346/96]

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan, Almora, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan, Almora, for the year 1994-95.

(6) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT 9347/96]

(7) A copy of the Report (Hindi and English Versions) of the Comptroller and Auditor General of India - Union Government (No. 16 of 1995) - (Commercial) - Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, under article 151(1) of the Constitution.

[Placed in Library, See No. LT 9348/96]

- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 1994-95.

(9) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (8)

above.

[Placed in Library See No. LT 9349/96]

- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 1994-95.

(11) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library See No. LT 9350/96]

- (12)(i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Madras, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Madras, for the year 1994-95.

(13) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library See No. LT 9351/96]

**Statement explaining reasons for not laying the Annual Report and Audited Accounts of the Electronics Trade and Technology Development Corporation Ltd., for 1994-95 within stipulated period, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PALIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Eduerdo Falero I beg to lay on the Table :-

(1) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Electronic Trade and Technology Development Corporation Limited, for the year, 1994-95 within stipulated period of nine months after the close of the Accounting Year.

[Placed in Library See No. LT 9308/96]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a)(i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1994-95.

- (iii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 9309/96]

- (b)(i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1994-95.

- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT 9310/96]

#### **Notification Under Representation of People Act, 1950**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri H.R. Bhardwaj, I beg to lay do the Table :-

A copy of the Notification No. 282/1/MT/96 (Hindi and English Versions) published in Gazette of India dated the 7th February, 1996 making certain corrections in the English version of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 under sub section (2) of section 9 of the Representation of People Act, 1950

[Placed in Library See No. LT 9352/96]

#### **Notifications under Essential Commodities Act, 1955, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shrimati Krishna Sahi, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

- (i) S.O. 191 (E) published in Gazette of India dated the 13th March, 1995 containing corrigendum to Notification No. S.O. 545 (E) dated the 22nd July, 1994 so as to make certain amendments in the Hindi version of the order.
- (ii) S.O. 193 (E) published in Gazette of India dated the 13th March, 1995 making certain

amendments in the Hindi version of the Order published in Notification No. S.O. 552 (E) dated the 22nd July, 1994.

- (iii) S.O. 541 (E) published in Gazette of India dated the 22nd July, 1994 rescinding the Notification No. S.O. 5540, dated the 22nd July, 1971.

- (iv) S.O. 554 (E) published in Gazette of India dated the 22nd July, 1994 rescinding the Notification No. S.O. 760 (E), dated the 24th October, 1986.

- (v) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Amendment) Order, 1995 published in Notification No. S.O. 320 (E) in Gazette of India dated the 6th April, 1995, together with corrigendum thereto published in Notification No. S.O. 439 (E) dated the 16th May, 1995.

- (vi) The Pulses Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1995 published in Notification No. S.O. 646 (E) dated the 20th July, 1995.

- (vii) The Pulses Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Order, 1995 published in Notification No. S.O. 59 (E) in Gazette of India dated the 29th June, 1995

- (viii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1995 published in Notification No. S.O. 676 (E) in Gazette of India dated the 28th July, 1995.

- (ix) S.O. 677 (E) Published in Gazette of India, dated the 28th July, 1995 fixing the stock limits of edible oilseeds and edible oils in respect of certain companies mentioned in the Notification.

[Placed in Library See No. LT 9353/96]

(2) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulation, 1995 (Hindi and English versions) published in Notification No. G.S.R. 795 (E) in Gazette of India dated the 14th December, 1995 under section 30 of the Bureau of Indian Standards Act, 1986.

[Placed in Library See No. LT 9354/96]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1994-95, alongwith Audited Accounts, under section 23 of the Bureau of Indian Standards Act, 1986.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 1994-95.

(4) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT 9355/96]

**Annual Report and Review on the working of the Centre for Development of Glass Industry, Firozabad for 1994-95.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : Sir, on behalf of Shri H. Arunacham, I beg to lay on the Table :-

(1) A copy of the Annual Report (Hindi and English versions) of the Development of Glass Industry, Firozabad, for the year 1994-95, alongwith Audited Accounts.

(2) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1994-95.

[Placed in Library. See No. LT 9356/96]

**NotificationS under Customs Act, 1962 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri M.V. Chandreshkhhera Murthy, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) S.O. 937 (E) published in Gazette of India dated the 28th November, 1995, together with explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (ii) S.O. 938 (E) published in Gazette of India dated the 28th November, 1995, together with explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (iii) S.O. 997 (E) published in Gazette of India dated the 27th December, 1995, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (iv) S.O.998(E) published in Gazette of India dated the 27th December, 1995, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (v) S.O. 75 (E) published in Gazette of India dated

the 30th January, 1996, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

- (vi) S.O. 76 (E) published in Gazette of India dated the 30th January, 1996, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (vii) Adhoc Exemption Order No.1 dated the 1st January, 1996, together with explanatory memorandum regarding exemption to import of machinery and equipment for establishment of a modern Pork Processing Plant at Guwahati from the whole of the Basic and additional duties of Customs leviable thereon
- (viii) Adhoc Exemption Order No. 20 dated the 19th January, 1996, together with explanatory memorandum regarding exemption to import of components required for the production of Cu-T contraceptive devices from the whole of the Basic and additional duties of Customs leviable thereon.
- (ix) Adhoc Exemption Order No.25 dated the 24th January, 1996, together with explanatory memorandum regarding exemption to import of RBD palmolein by the State Trading Corporation from the basic Custom duty in excess of twenty percent and whole of the additional duty of Customs leviable thereon.
- (x) Adhoc Exemption Order No.30 dated the 1st February, 1996, together with explanatory memorandum regarding exemption to import of components/raw materials for manufacture of Cu-Ts 200-B contraceptive devices from the whole of the Basic and additional duties of Customs leviable thereon.
- (xi) Adhoc Exemption Order No.299 published in Gazette of India dated the 13th November, 1995, together with an explanatory memorandum regarding exemption to import of customs duty on import of items necessary for stage II of the National High Voltage Director Current Project.
- (xii) G.S.R. 43 (E) published in Gazette of India dated the 22nd January, 1996 together with an explanatory memorandum regarding prohibition of Import from Nepal to India of goods which have been exported to Nepal from countries other than India subject to certain conditions.
- (xiii) G.S.R. 106 (c) published in Gazette of India dated the 28th February, 1996 together with



explanatory memorandum regarding specifying the 16th June, 1995 as the date from which the rate of drawback on export of Handloom Terry Towelling Cloth and Handloom Terry Towels when dyed.

[Placed in Library See No. LT 9357/96]

**Annual Report and Review on the working of the Rajiv Gandhi Prathamik Shiksha Mission, Bhopal for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PALIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Dr. Krupasindhu Bhoi, I beg to lay on the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Prathamik Shiksha Mission, Bhopal, for the year 1994-95, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Prathamik Shiksha Mission, Bhopal, for the year 1994-95.
- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9410/96]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 1994-95
- (4) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9411/96]

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1994-95.

- (6) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9412/96]

- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95.

- (8) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9413/96]

**Annual Report and Review on the working of the Regional Engineering College, Kurukshetra for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GREVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PALIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : Sir, on behalf of Kumari Selja, I beg to lay on the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9407/96]

- (3)(i) A copy of the Annual Report (Hindi and English Versions) of the University Grants Commission, New Delhi, for the year 1994-95, under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 1994-95.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9408/96]

(5)(i) A copy of the Annual Report (Hindi and English Versions) of the Kalakshetra Foundation, Madras, for the year 1993-94.

(ii) A copy of the Review (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1993-94, together with Annexure containing Audit Report thereon.

(6) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9409/96]

**Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Rules, 1996 and Annual Report and Review on the working of National Institute of Homoeopathy, Calcutta for 1993-94 and statement showing reasons for delay in laying the papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) I beg to lay on the Table

(1) A copy of the pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 1996 under section 34 of the Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994.

[Placed in Library See No. LT 9395/96]

(2)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Calcutta, for the year 1993-94.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9396/96]

(4)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1994-95.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 1994-95, together with Audit Report thereon.

(iii) A copy of Review (Hindi and English versions) by the Government of the working of the All

India Institute of Speech and Hearing, Mysore., for the year 1994-95.

[Placed in Library. See No. LT 9397/96]

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1994-95.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1994-95, together with Audit Report thereon.

(iii) A copy of Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1994-95.

[Placed in Library. See No. LT 9398/96]

(6) A copy of the Uttar Pradesh, Health Workers and Health Supervisors (Regulation of Pay) Act, 1996 (President Act, No. 2 of 1996) (Hindi and English versions) published in Gazette of India dated the 5th January, 1996, under sub-section (4) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.

[Placed in Library. See NO LT 9399/96]

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1994-95, alongwith Audited Accounts

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 1994-95.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above

[Placed in Library. See No. LT 9400/96]

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 1994-95.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 9401/96]

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Madras, for the year 1994-95.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9402/96]

- (13)(i) A copy of the Annual Report (Hindi and English Versions) of the Acharya Harthar Regional Centre for Cancer Research and Treatment Society, Cuttak, for the year 1994-95.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Acharya Harthar Regional Centre for Cancer Research and Treatment Society, Cuttak, for the year 1994-95, together with Audit Report thereon

- (iii) A copy of Review (Hindi and English versions) by the Government of the working of the Acharya Harthar Regional Centre for Cancer Research and Treatment Society, Cuttak, for the year 1994-95.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9403/96]

- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1994-95.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1994-95, together with Audit Report thereon

- (iii) A copy of Review (Hindi and English versions) by the Government of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1994-95.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 9404/96]

- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1994-95 alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1994-95.

(18) Statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 9405/96]

19) A copy of the Annual Accounts (Hindi and English versions) of the All Indian Institute of Medical Sciences, New Delhi for the year, 1993-94, together with Audit Report thereon.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 9406/96]

**Annual Budget of the Damodar Valley Corporation for 1996-97 and Annual Report and Review on the working of the Damodar Valley Corporation for 1994-95 and statement showing reasons for delay in laying these papers. etc**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Sir, on behalf of Shrimati Urmilaben Chimanbhai Patel, I beg to lay on the Table :

(1) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1996-97, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library, See No. LT 9314/96]

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, for the year 1994-95.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9315/96]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :-

- (a)(i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1994-95.

- (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9316/96]

- (b)(i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1994-95.
- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 9317/96]

- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Energy Management Centre, New Delhi, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 9318/96]

- (8) A copy of the Central Electricity Authority (Terms and Conditions of Services of Chairman and other Members) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 101(E) in Gazette of India dated the 22nd February, 1996 under sub-section (3) of section 4B of the Electricity (Supply) Act, 1948.

[Placed in Library See No. LT 9394/96]

**Annual Report and Review on the working of the National Productivity Council of India, New Delhi for 1994-95 alongwith audited accounts and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, on behalf of Dr. C. Silvera, I beg to lay on the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National productivity Council, India, New Delhi, for the year 1994-95.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9391/96]

- (3) Statement (Hindi and English version) explaining reasons for not laying the Annual Accounts of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1994-95 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library, See No. LT 9392/96]

- (4)(i) A copy of the Annual Report (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, for the year 1994-95.
- (iii) Annual Report of the Cement Corporation of India Limited for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 9393/96]

**Creamery Butter Grading and Marking (Amendment) Rules, 1995 and Annual Report and Review on the working of the National Institute of Rural Development, Hyderabad for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : Sir, I beg to lay on the Table :-

- (1) A copy of the Creamery Butter Grading and Marking (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 447 in Gazette of India dated the 7th October, 1995 under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed Library, See No. LT 9312/96]

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1994-95.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development Hyderabad, for the year, 1994-95.

- (iii) A copy of Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year, 1994-95, together with Audit Report thereon.

(3) Statement (Hindi and English versions, showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library. See No. LT 9313/96]

**Annual Report and Review on the working of the Institute of Hotel Management Catering and Nutrition, New Delhi, for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF CIVIL AVIATION) (SHRI G.Y. KRISHNAN) Sir, on behalf of Shrimati Sukhbans Kaur, I beg to lay on the Table :-

- (1)(a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, New Delhi, for the year 1994-95, alongwith Audited Accounts.

[Placed in Library. See No. LT 9386/96]

- (ii) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1994-95, alongwith Audited Accounts.

[Placed in Library. See No. LT 9387/96]

- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 1994-95, alongwith Audited Accounts.

[Placed in Library. See No. LT 9388/96]

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering and Nutrition, New Delhi and Hotel Management and Catering Technology, New Delhi and Srinagar, for the year 1994-95.

[Placed in Library. See No. LT 9389/96]

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) Above.

[Placed in Library. See No. LT 9390/96]

**Annual Report alongwith Audited Accounts of the Press Council of India, New Delhi for 1994-95 and statement showing reasons for delay in laying these papers.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri P.M. Sayeed I beg to lay on the Table :-

(1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi for the year 1994-95, alongwith Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) Above

[Placed in Library. See No. LT 9311/96]

**Notification under All India Services Act, 1951, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Sir, I beg to lay on the Table :-

A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (3) of the All India Services Act, 1951 :-

(1) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1996 published in Notification No. GSR 67 (E) in Gazette of India dated the 25th January, 1996.

(2) The Indian Administrative Service (Pay) Amendment Rules, 1996, published in Notification No. GSR 67 (E) in Gazette of India dated the 25th January, 1996.

(3) The Indian Forest Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1995 published in Notification No. G.S.R. 537 in Gazette of India dated the 9th December, 1995.

[Placed in Library. See No. LT 9363/96]

(4) The Indian Forest Service (Pay) Eighth Amendment Rules, 1995 published in Notification No. G.S.R. 551 in Gazette of India dated the 16th December, 1995.

**Annual Report and Review on the working of Maharashtra Land Development Corporation Ltd., Pune for 1975-76 to 1994-95, and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): Sir, I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a)(i) Statement regarding Review by the Government of the working of Maharashtra Land Development Corporation Limited, Pune, for the period from the year 1975-76 to 1994-95.

[Placed in Library, See No. LT 9364/96]

- (b)(i) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1975-76, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9365/96]

- (ii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1976-77, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon

[Placed in Library, See No. LT 9366/96]

- (iii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1977-78, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon

[Placed in Library, See No. LT 9367/96]

- (iv) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1978-79, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9368/96]

- (v) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1979-80, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9369/96]

- (vi) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1980-81, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9370/96]

- (vii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1981-82, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9371/96]

- (viii) Annual Report of the Maharashtra Land

Development Corporation Limited, Pune, for the year 1982-83, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9372/96]

- (ix) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1983-84, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9373/96]

- (x) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1984-85, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9374/96]

- (xi) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1985-86, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9375/96]

- (xii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1986-87, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9376/96]

- (xiii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1987-88, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9377/96]

- (xiv) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1988-89, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9378/96]

- (xv) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1989-90, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9379/96]

- (xvi) Annual Report of the Maharashtra Land

Development Corporation Limited, Pune, for the year 1990-91, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9380/96]

- (xvii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1991-92, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9381/96]

- (xviii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1992-93, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9382/96]

- (xix) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1993-94, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9383/96]

- (xx) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9384/96]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9385/96]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994 :-

- (i) G.S.R. 83 (E) published in Gazette of India dated the 8th February, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 266/67-CE, dated the 28th November, 1967.
- (ii) G.S.R. 87(E) published in Gazette of India dated the 13th February, 1996, together with an explanatory memorandum prescribing the duplicate copy of the Bill of Entry generated on computers in the Delhi Commissionerate as a valid duty

[Placed in Library, See No. LT 9358/96]

- (3) A copy each of the following Notifications (Hindi

and English version) under sub-section (4) of section 50 of the State Bank of India Act, 1955 :-

- (i) The Imperial Bank of India Employees' Pension and Guarantee Fund Rules and Regulations (Amendments) 1995 published in Notification No. CDO/AMD SPL. 5328 in Gazette of India dated the 23rd December, 1995.

- (ii) The State Bank of India Employees' Pensions Fund Rules (Amendments) 1995 published in Notification No. CDO/AMD SPL. 5329 in Gazette of India dated the 23rd December, 1995.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9359/96]

- (5) A copy each of the following Notifications (Hindi and English version) under sub-section (11) of section 45 of the Banking Regulation of, 1949 :-

- (i) The Kashi Nath Seth Bank Limited (Amalgamation with State Bank of India) Scheme, 1995 published in Notification No. SO. 1010 (E) in Gazette of India dated the 31st December, 1995.

- (ii) S.O. 1011 (E) published in Gazette of India dated the 31st December, 1995 specifying the date of amalgamation of the Kashi Nath Seth Bank Limited with the State Bank of India.

[Placed in Library, See No. LT 9360/96]

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

- (i) The Bank of Baroda Officer Employees' (Acceptance of jobs in Private sector concern after Retirement) Regulations, 1980 published in Notification No. HO:OSR & IR:A 5/6/864 in Gazette of India dated the 29th April, 1995 together with a corrigendum thereto published in Notification No. HO:OSR & IR:A:5/6/2253 dated the 30th December, 1995.

- (ii) The Allahabad Bank (Employees') Pension Regulations, 1995, published in Notification No. ADMN/5/3889 in Gazette of India dated the 29th September, 1995.

- (iii) The Central Bank (Employees') Pension Regulations, 1995 published in Notification No. CO/PRS/PENSION/95-96/278 in Gazette of India dated the 29th September, 1995.

[Placed in Library, See No. LT 9361/96]

- (7) Statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (i) of item (6) above.

(8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No.6 of 1996)- for the year ended the 31st March, 1995-(Scientific Department) under article 151 (1) of the Constitution.

[Placed in Library. See No. LT 9362/96]

**Annual Report and Review on the working of the Goa Meat Complex Limited, Panjim for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Ayub Khan, I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a)(i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 1994-95
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 9319/96]

- (b)(i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9320/96]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development, New Delhi for the year, 1994-95.
- (ii) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development, New Delhi for the year, 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) of the working of the National

Cooperative Development Corporation, New Delhi for the year, 1994-95.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9321/96]

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand for the year 1994-95 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Dairy Development Board, Anand, for the year 1994-95.

[Placed in Library, See No. LT/9322/96]

- (6)(i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1994-95 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1994-95.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 9323/96]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 43 of the Central Agricultural University Act, 1992 :-

- (i) Notification No. VC/CAU/14 (Establish)/94 published in Gazette of India dated the 4th November, 1995 approving the first Ordinance made by Vice Chancellor of Central Agricultural University, Imphal, regarding distribution of seats in BVSC and AH programme of CAU between North Eastern States etc.

[Placed in Library, See No. LT 9324/96]

- (ii) Notification No.2 of 1995 No. VC /CAU/ 14(Establish)/94 published in Gazette of India dated the 22nd July, 1995 approving the first Ordinance made by Vice Chancellor of Central Agricultural University, Imphal, regarding creation and filling up of academic and non-academic supporting staff.

[Placed in Library, See No. LT 9325/96]

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India



Limited, New Delhi, for the year 1994-95 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1994-95.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9326/96]

- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the Coconut Development Board, Kochi, for the year 1994-95.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9327/96]

**Annual Report and Review on the working of the Building Materials and Technology Promotion Council, New Delhi for 1994-95 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARAT ALVA) : Sir, on behalf of Shri S.S. Ahluwalia, I beg to lay on the table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi for the year 1994-95, alongwith Audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi for the year 1994-95.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1)

[Placed in library See No. LT 9328/96]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between Housing and Urban

Development Corporation Limited and the Department of Urban Employment and Poverty Alleviation, Ministry of Urban Affairs and Employment for the year 1995-96.

[Placed in Library, See No. LT 9329/96]

(4) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi for the year 1994-95, under section 26 of the Delhi Development Act, 1957.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 9330/96]

(6) A copy each of following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

- (i) Review by the Government of the working of the Hindustan Prefeb Limited, New Delhi for the year 1994-95.
- (ii) Annual Report of the Hindustan Prefeb Limited, New Delhi for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9331/96]

(7) \*Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the National Capital Region Planning Board, for the year 1993-94.

[Placed in Library, See No. LT 9332/96]

**Annual Report and Review on the working of the Bharat Dynamics Limited, Hyderabad for 1994-95, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASHIK) : Sir, on behalf of Shri Suresh Pachouri, I beg to lay on the Table :-

A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(1) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1994-95.

(2) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and the comments of the Comptroller and Audit General thereon.

[Placed in Library, see No. LT 9414/96]

\* Annual Report of National Capital Region Planning Board for the year 1993-94 was laid on the table on 6.3.1996.

**Annual Accounts and Review on the working of the Audited Accounts of the National Cooperative Consumers Federation of India Ltd., New Delhi for 1987-88 to 1991-92.**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : I beg to lay on the Table :-

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Consumers Federation of India Limited, New Delhi, for the period from the 1987-88 to 1991-92, together with Audit Report thereon.

[Placed in Library, see No. LT 9415/96]

(2) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the period from the 1987-88 to 1991-92.

[Placed in Library, see No. LT 9416/96]

**Annual Report and Review on the working of the Rashtriya Mahila Kosh, New Delhi for 1993-94 and statement showing reasons for delay in laying these papers.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : Sir, on behalf of Kumari Vimla Verma, I beg to lay on the Table :-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 1993-94.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9417/96]

14.20 hrs.

**LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE**

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Twelfth

Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

1. Shri Govindrao Nikam 27.11.1995 to 22.12.1995
2. Shri A. Asokaraj 27.11.1995 to 22.12.1995
3. Shri S.B. Thorat 27.11.1995 to 19.12.1995

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : Leave is granted. The Members will be informed accordingly.

**COMMITTEE ON ESTIMATES**

**Fifty-seventh report and minutes**

14.21 hrs.

SHRI ANADI CHARAN DAS (Jajpur) : Sir, I beg to present the Fifty-Seventh Report (Hindi and English versions) of the Estimates Committee on the Ministry of Coal-Production and Distribution of Coal and Minutes of the sittings of the Committee relating thereto.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**Fifty-fourth report and minutes**

14.21½ hrs.

SQN. LDR KAMAL CHAUDHARY (Hoshiarpur) : Sir, I beg to present Fifty-Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Rural Electrification Corporation Limited and Minutes of the sittings of the Committee relating thereto.

[Translation]

14.22 hrs.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTE AND SCHEDULED TRIBES**

**Sixty-fifth report and tour reports.**

SHRI PARASRAM BHARDWAJ (Sarangarh) : I beg to lay the following reports :-

(1) the Sixty-Fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Health and Family Welfare (Deptt. of Health) - Reservation for and employment of Scheduled Castes and Schedule Tribes in Central Medical Institutes and Colleges including